

(a) whether Government proposes to appoint a National Regulator and open its offices across the country for assessment of projects, implementation of environment standards for approval and to impose a penalty on polluters in the country;

(b) if so, the details thereof; and

(c) by when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) No Sir. The Government has opined that the existing system of appraising projects for environmental clearance may be continued. Alongside, several measures to improve transparency, efficiency and enhance ease of doing business are also being taken.

**Rehabilitation of families displaced due to
Kharak dam project**

1616. SHRI BINOY VISWAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that around 300 families in Madhya Pradesh displaced due to Kharak dam project are still awaiting rehabilitation since 2011;

(b) if so, the reasons for the delay in rehabilitation; and

(c) the details of rehabilitation given to tribals under the Forest Rights Act?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) No Sir, no family has been displaced in the minor irrigation dam project constructed in the Khargone District of Madhya Pradesh. However, in the submergence area of this project only private, encroached revenue and forest land have been occupied by leaseholder and under the Private Land Acquisition Act, a total of ₹663.68 lakhs has been provided to 123 leaseholders during 2012 to 2016.

Restoration of degraded land

1617. SHRI T. RATHINAVEL : Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that a 2016 report by the Indian Space Research Organization has found that about 29 per cent of India's land is degraded;

(b) If so, the details thereof;